

LOK SABHA
UNSTARRED QUESTION NO. 767
TO BE ANSWERED ON 07.02.2019

DETAILS REGARDING CBI INQUIRY

767. SHRI P.K. KUNHALIKUTTY:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state?

- (a) the details of bullion parties against whom CBI have sought details since 2014-15. Company-wise and the clarifications received from CBI before releasing payments to small bullion parties against whom no case is pending as on 31st January, 2014: and
- (b) the reasons for withholding payments of small bullion parties who have completed their agreements in 2014 and have no investigation pending as on 31.12.2014?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्री अजय टम्टा)

THE MINISTER OF STATE FOR TEXTILES

(SHRI AJAY TAMTA)

(a) & (b): Central Bureau of Investigation (CBI) has registered two cases against the bullion parties of M/s Edelweiss Commodities Ltd. (ECL) and Aaryavart Commodities Pvt. Ltd (ACPL). While HHEC had submitted that this is as per commercial arrangement and as per the business module adopted by other bullion importing nominated agencies, CBI is examining the issue of availing buyer's credit. Bullion parties whose payments have been withheld by (HHEC) have followed the process of imports as per agreements which are identical to the agreement signed between ECL and HHEC. HHEC has sought views of CBI with regard to withholding payment of the bullion parties other than M/s Edelweiss Commodities Ltd. (ECL). However, no response has been received.
